

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1950  
ANSWERED ON:04.12.2014  
POWER TARIFF  
Mann Shri Bhagwant

**Will the Minister of POWER be pleased to state:**

- (a) whether Central Electricity Regulatory Commission (CERC) proposes to put a cap on the sale of power in order to curtail rising prices;
- (b) if so, the details thereof;
- (c) whether the Government has proposed/taken up steps to reduce the high power tariffs in the country including Delhi;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the further course of action envisaged towards supply of power to consumers at reasonable price?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PYUSH GOYAL )

- (a) : No, Madam. As per the information made available by Central Electricity Regulatory Commission, there is no such proposal before the Commission.
- (b) : Does not arise in view of reply to (a) above.
- (c) to (e) : Tariff of distribution companies is determined by the State Electricity Regulatory Commissions (SERCs)/ Joint Electricity Regulatory Commissions (JERCs) based on the principles enunciated under the Electricity Act, 2003 and policies framed thereunder. There is no provision for direct regulation of the electricity tariff by the Central Government. However, through appropriate policy framework and programmes, the Government is promoting efficiency in generation, transmission and distribution business and also supporting strengthening of the distribution and transmission infrastructure, with a view to reduce the total cost of supply of electricity to the consumer. These measures, along with the Government's emphasis on discovery of tariff through competitive bidding, contribute towards lowering of tariff rates.